

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.912 of 2003
M.A. No.819 of 2003

New Delhi, this the 8th day of April 2003

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K. MALHOTRA, MEMBER (A)

1. Dr. Narendra Nath Ray S/o Late Shri Mahender Nath Ray, Working as Regional Officer (ER), Animal Quarantine Station, Kolkata.
2. Dr. Rajiv Khosla S/o Shri S.K. Khosla, Working as Regional Officer (NR), Animal Quarantine & Certification Service, Kapshere, New Delhi-37.
3. Dr. Dipankar Biswas
S/o Shri Pramatha Nath Biswas,
Working as Quarantine Officer,
Animal Quarantine & Certificate Services
Station, Sector-II, Koper Khairana,
New Mumbai.
4. Dr. Vijay Kumar
S/o Shri Rajender Pal Singh Teotia,
Working as Quarantine Officer,
Animal Quarantine & Certificate Service,
Chennai.

....Applicants

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through The Secretary,
Ministry of Agriculture,
(Dept. of Agriculture & Cooperation)
Govt. of India, Krishi Bhawan, New Delhi.
2. The Secretary,
Dept. of A.H. & Dairying,
Ministry of Agriculture,
Kirshi Bhawan, New Delhi.
3. The Secretary,
Ministry of Finance,
Department of Expenditure,
Govt. of India, New Delhi.

....Respondents

ORDER (ORAL)

BY SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN :

MA 819/2003

MA 819/2003 is allowed subject to just exceptions. Filing of a joint application is permitted.

Ag

(2)

OA 912/2003



The applicants had made a joint application to settle the anomaly by way of revision of pay scales. In this regard, the applicants are stated to have submitted a representation, a copy of which is at Annexure A/1, followed by a reminder dated 9.7.2002. But no decision has been taken by the respondents till date.

2. Taking stock of the totality of the facts, when the rights of the respondents are not likely to be affected, we deem it unnecessary to issue any show-cause while disposing the present application.

3. At this stage, the respondent No.1 is directed to consider the representation and take a decision preferably within six months from the date of receipt of a certified copy of this order. It should be a speaking order and should be communicated to the applicants.

4. Subject to aforesaid OA is disposed of.

Omgo
(S.K. Mathotra)
Member (A)

Ms Ag
(V.S. Aggarwal)
Chairman

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